

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 25th day of May 2011

Original Application No. 218 of 2007

Hon'ble Mr. S.N. Shukla, Member (A)
Hon'ble Mr. A.K. Bharadwaj, Member (I)

Alok Misra, S/o late S. Misra, Presently posted as Joint Commissioner of Income Tax, in the office of Commissioner of Income Tax (Officer on Special Duty) Allahabad, R/o 15/12 A Thornhill Road, Allahabad.

...Applicant

By Adv : Sri V. Budhwar

VERSUS

1. Union of India through Secretary, Ministry of Finance, New Delhi.
2. The Chairman, Central Board of Direct Taxes, North Block, New Delhi.

...Respondents

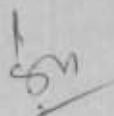
By Adv: Shri Saurabh

ORDER

By Hon'ble Mr. S.N. Shukla, Member (A)

Heard Sri V. Budhwar, learned counsel for the applicant and Sri Saurabh, learned counsel for the respondents.

2. The limited issue in this case is that as stated in para 10 of the counter affidavit that the representation preferred by the applicant dated 22.09.2006 is under consideration.
3. With the consent of learned counsel for the parties it is considered appropriate to direct the respondents to consider and dispose of the pending representation of the applicant through reasoned and speaking order as per law within a period of eight



weeks

months from the date of receipt of certified copy of this order.

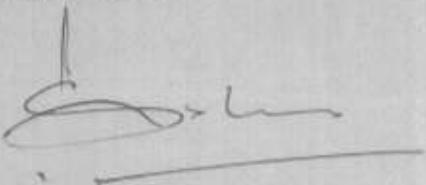
We ordered accordingly.

4. In view of the above the OA is disposed of. No cost.



Member (J)

/pc/



Member (A)